

CHAUDHURI CHARAN SINGH:  
Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Now, I will listen to your points of order. I cannot listen to any point of order when there is no business before the House.

SHRI M. KALYANASUNDARAM (Tiruchirappalli): Mr. Deputy-Speaker, Sir, these Bills have been sent only this morning. They are very important Bills which seek to undo some of the mischiefs done by the previous government. As they have been circulated only today how are we to study them? The rule says that there should be at least seven days' notice. What is the urgency? The exception should not become the rule. Of course the Speaker has got powers to waive the notice and allow the introduction. Tomorrow is the last date. I know what Mr. Patnaik is telling you. He is bringing to your notice that the Memorandum has been circulated. I have gone through the Memorandum, but the Memorandum does not explain the urgency of this. Can't they wait till the next Session? I object to the introduction of the Bill and I object to the Speaker waiving the notice period.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): I would like to submit, Mr. Deputy-Speaker, Sir, that I would like to have a method by which you can suggest to the government so that we can hear all the Members at the same time because now we are not able to hear the proceedings properly.

MR. DEPUTY-SPEAKER: That is why the Members should have some restraint. If one by one speaks, every Member can have a chance to speak.

SHRI ARAVINDA BALA PAJANOR: Sir, the lunch hour is approaching and the brain power has no value and I don't think many of the Members will be here now, Mr. Deputy-Speaker, the

present Government is very much against the Emergency provisions. And we know pretty well that last time when the 42nd Amendment and some other amendments were presented before this House, they used to supply the material about 8 O'clock or 9 O'clock and I had raised it in this very same House that this is a very bad practice. I agree with Mr. Kalyanasundaram for giving more time to introduce a Bill like this. Actually, I have got my paper today at 8.30 A.M. and this is not the way to treat us and if that is going to be the method and you are going to hurry with these Bills, I think you are going to bury justice.

SHRI SOUGATA BOY (Ponnackpore): The charge against the previous government was that it tried to rush through legislation during emergency. We are making the same charge against the present Government that it is trying to do the things in a similar way.

MR. DEPUTY-SPEAKER: Mr. Kalyanasundaram, I may say that what the Secretary was giving me was a copy of the Memorandum. The Memorandum has been circulated and they have explained the urgency that is forcing them to adopt this course and the Speaker has waived notice and he has permitted this Bill to be introduced. So, there the matter ends.

12.36 hrs.

STATEMENT RE. GOVERNMENT OF  
UNION TERRITORIES (AMEND-  
MENT) ORDINANCE

THE MINISTER OF HOME AFFAIRS  
(CHAUDHURI CHARAN SINGH):  
Sir, with your permission I lay on the Table an explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Government of Union Territories (Amendment) Ordinance, 1977.